

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 154 of 2014**

**Dated : 11<sup>th</sup> July, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**North Eastern Electricity Supply Co. of Orissa Ltd. .... Appellant(s)**

**Versus**

**Orissa Electricity Regulatory Commission & Ors. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Hasan Murtaza**

**ORDER**

The main ground raised in this Appeal is that our Orders passed earlier giving directions to the State Commission have not been complied with. Therefore, while admitting this Appeal, we feel that it would be appropriate to direct the State Commission to give explanation as to why our earlier Orders have not been complied with, which are as follows:

- (a) Appeal Nos. 77, 78, 79 of 2006 dated 13<sup>th</sup> Dec. 2006;
- (b) Appeal Nos. 52, 53, 54 of 2007 dated 8<sup>th</sup> Nov. 2010;
- (c) Appeal Nos. 26-28 of 2009, 160-162 of 2010, 147-149 of 2011, 193-195 of 2012, 196 of 2012 dated 3<sup>rd</sup> July, 2013;
- (d) Appeal 112-114 of 2013 dated 11<sup>th</sup> Feb. 2014.

Admit. Issue notice to the Respondents returnable on 07.08.2014 .  
Dasti service is permitted. Registry is also directed to issue notice to the  
Respondents. ***Issue Public Notice.***

Accordingly, the State Commission is directed to give its explanation  
as to why the Orders passed by us earlier, which are mentioned above,  
have not been complied with. The explanation must reach this Tribunal on  
or before 01.08.2014.

Post the matter on **07.08.2014**. The Registry is directed to send a  
copy of this Order to the State Commission.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**ts/js**

*Note: Direction to the Registry*